

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-107
New IA -4112/2020
in
IB-1411(ND)/2018

IN THE MATTER OF:

M/s. AS Technosoft Pvt. Ltd.

....OPERATIONAL CREDITOR

Vs.

M/s. Indianroots Shopping Ltd.

....RESPONDENT

SECTION

U/s 9 IBC code 2016

Order delivered on 12.10.2020

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC :

For the Respondent/CD :

For the Intervener :

Mr. Anuj Shah, Advocate for NDTV Worldwide ,

Mr. Ashok Chopra, ETO

Ms. Prachi Johri, Advocate for R.P.

Mr. Vatsalya Kumar, Advocate along with Mr. Ashok Kumar R.P.

ORDER

New IA-4112/2020 filed in IB-1411/ND/2018

The Counsel for the Resolution Professional is present and prayed for listing of IA-373/2019. The Application is **allowed**.

The Registry is directed to list the IA-373/2019 on 19.10.2020.

-sdr-

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

-sdr-

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

Surjit

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-107
New IA-182/2020
in
IB-1411(ND)/2018

IN THE MATTER OF:

M/s. AS Technosoft Pvt. Ltd.

....OPERATIONAL CREDITOR

Vs.

M/s. Indianroots Shopping Ltd.

....CORPORATE DEBTOR

SECTION

U/s 9 IBC code 2016

Order delivered on 12.10.2020

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC :

For the Respondent/CD :

Mr. Hemant Gupta, Advocate , Mr. Alok Sharma, Advocate,
Mr. Ashok Chopra, ETO, Mr. Rohtas Gill, ETO, Mr. Charu
Hooda, ETO Nodal Officer.

For the Intervener :

Ms. Easha Kadian, St. Counsel Income tax Department with
Mr. Pradeep Kanojia, (office of Dy. Comm. Income tax)- for
Respondent.

ORDER

New IA-182/2020 filed in IB-1411/ND/2018

The Counsel for the Resolution Professional is present. Counsel for Income tax Department along with an officer of the level of Under Secretary on behalf the Dy. Commissioner of Income tax is present. Counsel for the Excise Department is present.

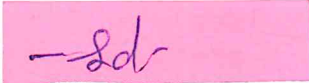
As seen from the previous order, a direction was given for convening a meeting of the said Departments for exploring the possibilities of providing the expenses for carrying on the CIR Process/liquidation, if liquidation order is

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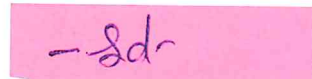
passed. However, in the meeting, the issue has not been resolved. Therefore, there left no option but to direct the Counsel for Income tax Department and the Excise Department to cause the appearance of the officers of the level of Joint Secretaries, alternatively the officers of the level of Under Secretary, who may be given due authority by the concerned Joint Secretaries for assisting this Court in order to come to the appropriate decision with regard to the subject matter involved in the Application.

A copy of this order may be obtained by the Counsel of Income tax Department and the Counsel for Excise Department for sending to their clients for information and compliance.

List the matter on 28.10.2020.



(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)



(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

Surjit (C-III)
12.10.2020

New IA-182/2020
in
IB-1411(ND)/2018